

Notifications and Orders

(4) Chief Administrator empowered to approve housing Scheme. - No. 601 (GOI) UTFI

(111) - 76/22586. - In exercise of the powers conferred by sub-section (I) of Section 21 of the Urban Land (Ceiling and Regulation) Act, 1976 (No. 33 of 1976) read with Government of India, Ministry of Home Affairs notification No. S.O. 2123 dated the 29th April, 1976, the Chief Commissioner, Union Territory of Chandigarh, is pleased to appoint the Chief Administrator, Chandigarh, appointed under clause (e) of Section 2 of the Capital of Punjab (Development and Regulation) Act, 1952 as an authority to approve the scheme or schemes for the construction of dwelling units for the accommodation of weaker sections of the society.

[See Chandigarh Admn. Gaz. (Extra) Dated 26.11.1976 Page 361.]